

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.106**  
**IB-523/PB/2022**  
**IA/2062/2024**

**IN THE MATTER OF:**  
**ICICI Bank Ltd**

**...PETITIONER**

**Vs**

**Mr. Mayak Sethi**

**...RESPONDENT**

**Section**  
**U/s 95 (1) of IBC, 2016**

**Order delivered on 01.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant** :  
**For the RP** :Ms. Shivani Jaiswal, Adv.  
**For the Respondent** :

**ORDER**

**IA/2062/2024**

This is a report filed by the Resolution Professional under Section 99 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Resolution Professional. Ld. Counsel on behalf of the Personal Guarantor present on the basis of advance notice and accepts notice for filing their reply to this report. Notice be also issued to the Financial Creditor for filing their response on this report. Notice be issued by all means and proof of service be filed. List the matter on **10.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**